

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH**

**COURT – IV**

28

**C.P. (IB)/276(MB)2022**

CORAM:

MS. ANU JAGMOHAN SINGH  
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI  
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **01.04.2024**

NAME OF THE PARTIES:

Solapur Janata Sahakari Bank Limited

Vs

Gokul Sudhakar Hande Personal  
Guarantor Of M/S Shetkari Sakhar  
Karkhana (Chandrapuri) Limited

SECTION: S95(1) OF THE INSOLVENCY AND BANKRUPTCY CODE, 2016

**ORDER**

1. Ms. Deepali Jaiswar, Ld. Counsel for the for the Financial Creditor present. Mr. Dhananjay Sud, Ld. Counsel for the Resolution Professional present. Mr. Jack Thalalkottur, Ld. Counsel for the Personal Guarantor present.
2. Ld. Counsel for the Financial Creditor submits that the Principal Borrower submitted the OTS proposal before the Borrower, the same proposal forwarded to the Head Office. She seeks three weeks' time for settling.
3. At the request of Counsel for the Financial Creditor, the matter is adjourned to **01.05.2024** for further consideration.

Sd/-

**ANU JAGMOHAN SINGH**  
Member (Technical)

Sd/-

**KISHORE VEMULAPALLI**  
Member (Judicial)